



2026:DHC:7589-DB



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IN THE HIGH COURT OF DELHI AT NEW DELHI

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CNR No. DLHC010172132025

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FAO (COMM) 88/2025 and CM APPL. 18975/2025

UNION OF INDIA

.....Appellant

Through: Ms. Swati Mishra, Mr. Om
Prakash and Mr. Chandresh Pratap,
Advocates with Mr. Balwant Verma, official
from Department

versus

M/S GURDARSHAN SINGH

.....Respondent

Through:

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE VINOD KUMAR

ORDER (ORAL)

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03.09.2026

C. HARI SHANKAR, J.

1. On 24 March 2026, it was recorded by the Joint Registrar that the respondent had acknowledged that the issue stood settled and that the settlement amount of ₹55,35,616/- had been received by the respondent vide cheque no.939679.

2. There is no appearance on behalf of the respondent. In view thereof, dispute does not survive for adjudication.

3. The appeal is disposed of in terms of the aforesaid settlement.

C. HARI SHANKAR, J

VINOD KUMAR, J

SEPTEMBER 3, 2026/yg